

the coffee planters. RBI is further of the view that even this year crop loans can be repaid out of the gross realisation, as the gross income by and large would be sufficient to repay the crop loan. Therefore, there is no justification for conversion of the coffee crop loans into term loans. However, the request from small coffee growers upto 5 acres for deferment of the demand can be considered by the banks on a case to case basis on merits.

**Cases of Insurance and other Claims
Pending In I.T.D.C.**

7531. SHRI MANORANJAN SUR: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that there is a huge backlog of cases pertaining to insurance and other related claims for imported/ domestic consignments in India Tourism Development Corporation; and

(b) if so, the details of outstanding claims as on 31 March, 1990 and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) and (b). The major purchases (indigenous/imports) in ITDC involving insurance claims are made at the Corporate Office, (through the Materials Management & Development Division for hotels/project works) and through the Duty Free Trade Division for sale of imported goods at the international airports in India). The details of total outstanding insurance claims on such consignments as on 31.3.90 are given below:-

	(Rs. In Lakhs)
Imports	10.67
Indigenous	0.36

ITDC has been regularly following up with surveyors/insurance companies/underwriters, for recovery of these claims.

[Translation]

Complaints Against Customs Officers

5732. SHRI JANARDAN TIWARI:
SHRI T. BASHEER:

Will the Minister of FINANCE be pleased to state:

(a) the number of complaints received and the number of cases registered against Customs Officers at various International Airports in the Country during the last three years regarding harassment of passengers and pilferage of their luggage;

(b) whether any Intelligence Agency has been deployed to keep a watch on such cases, if so, the number of complaints received from these Agencies and the number of cases registered in this regard;

(c) the number of such cases disposed of and the number thereof still pending; and

(d) the details of disposed of and pending cases separately?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). Information is being collected and will be laid on the Table of the House.

[English]

**Financial Assistance by Banks to Sugar
Factories in Vidarbha**

7533. SHRI SUDAM DESHMUKH: Will the Minister of FINANCE be pleased to state:

(a) the number of new sugar factories of

Vidarbha region (Maharashtra) which have approached public sector banks (including the State Bank of India) for financial assistance for the purchase of machinery etc. during the last three years and the current year (so far): and

(b) the number of applications which have been sanctioned and how many have been rejected?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The information is being collected and to the extent available will be laid on the Table of the House.

[English]

Setting up of a Low Power T. V. Transmitter in Seetampeta

7534. SHRI K. RAMA MOHAN RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to set up a low power T. V. Transmitter in Seetampeta tribal area of Srikakulam district in Andhra Pradesh; and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Whereas a low power (100 W) TV transmitter is already functioning at the headquarter town of Srikakulam district, parts of the district also receive TV service from the high power (10 KW) TV transmitter at Visakhapatnam. Any further extension of TV service to the remaining uncovered parts of the district, including Seetampeta tribal area, would depend upon the availability of adequate resources for this purpose.

Import of Jumbo Rolls.

7535. SHRI P. G. NARAYANAN: Will the Minister of COMMERCE be pleased to state:

(a) the licenced capacity for slitting and confectioning of imported jumbo rolls of various concerns;

(b) the quantity of jumbo rolls imported by them annually as per their licences and also by using additional licences transferred to them by Export Houses; and

(c) the measures proposed to be taken by Government to ensure that unlawful production does not take place?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) A Statement indicating the licenced capacity of various photo-sensitised material is enclosed.

(b) 'Jumbo Rolls' as such is not separately classified in Indian Trade Classification and Revised classification based on Harmonised Commodity Description and Coding System, on the basis of which Foreign Trade Statistics are maintained.

(c) Measures to ensure that unlawful production or slitting/confectioning of jumbo rolls does not take place and that units not holding a licence under the IDR Act do not indulge in unauthorised production by any source are taken in accordance with the relevant provisions of the IDR Act. Section 24 of the Act provides for various penalties for contravening of attempting to contravene or abetting the contravention of S. 10(1), S. 10(4), S. 11(1), S. 11A, S. 13(1), S. 29B(2), S. 29(b) (2A), S. 29(B) (2D), S. 29(B) (2F), S. 29B (2E), S. 16, S. 18B(3), S. 18G or any rule contravention of which is punishable under the section. Section 24A of the Act also provides for penalties for false Statements.